

ITEM NO.34

COURT NO.4 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.8164/2010
(Arising out of impugned final judgment and order dated 22/08/1989
in WPC No. 3209/1980 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)
STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

YADVENDRAM BIKARAM SINGH

Respondent(s)

(With appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and exemption from filing O.T. and permission to file
additional documents and interim relief and office report)
(For final disposal)

Date : 18/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Garvesh Kabra, Adv.

Mr. Amit Singh, Adv.

Mr. Abhishek Chaudhary, AOR

For Respondent(s) Mr. Vivek Mishra, Adv.

Mr. Sandeep Kumar Mishra, Adv.

Dr. Sushil Balwada, Adv.

Mr. Rohit Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of the request made in the letter circulated
on behalf of the respondent, list the matter after four
weeks.

(Chetan Kumar)

Court Master (H.S. Parasher)

Court Master